

(b) whether Government are aware that there is great discontent prevailing among the Vidarbha people due to injustice done by not establishing this University in Vidarbha; and

(c) if so, what steps Government propose to take before paying the substantial grant to persuade Government of Maharashtra to change their decision and establish the University in Vidarbha?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) The Indian Council of Agricultural Research gives financial assistance to Agricultural Universities for specific items of development on an approved pattern of assistance out of the grants-in-aid received from the Government of India. However, no such grant has been given so far to the Government of Maharashtra.

(b) There is no formal protest received so far. The Government are aware of the agitation in Vidarbha on this question only through the press reports.

(c) The Universities are established under Enactments of the State Legislatures and their affairs are managed by Executive Councils or Boards of Management or other bodies set up by each University in accordance with its Enactment. The Central Government has no control over the administration of the Agricultural Universities which are autonomous institutions. The Maharashtra Agriculture University Act specifically provides for the selection of site for location of the University Headquarters being made by the State Government. Hence the Central Government cannot interfere in this matter. However, at the time of releasing grants to the University, due care would be taken to ensure that Central assistance was made available in the best interest of the development of higher agricultural education in the State of Maharashtra.

FRUIT GARDENING IN TEHRI AND GARHWAL AREA

1264. SHRI GANESHI LAL CHAUDHARY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the number of plots allotted to persons belonging to the Scheduled

Castes in the Tehri and Garhwal area (Uttar Pradesh) for fruit gardening; and

(b) the amount of agricultural aid as loan etc. given to such allottees :

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) and (b) The requisite information is being collected from the concerned State and will be placed on the Table of the House in due course of time.

इंडियन नेशनल माइन के मजदूरों द्वारा हड़ताल का निर्णय

1265. श्री गनेशी लाल चौधरी : क्या श्रम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इंडियन नेशनल माइन मजदूरों ने अपनी मांगों मनवाने के लिए 16 अगस्त, 1968 से हड़ताल कर देने का निर्णय किया है; और

(ख) यदि हाँ, तो उनकी मांगें क्या हैं और क्या उनकी मांगों की एक सूची सभा पटल पर रखी जाएगी ?

DECISION ON STRIKE BY WORKERS OF INDIAN NATIONAL MINE

1265. SHRI GANESHI LAL CHAUDHARY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the workers of the Indian National Mine have decided to go on strike from the 16th August, 1968 in support of their demands; and

(b) if so, what are their demands and whether a list of their demands will be placed on the Table of the House ?]

श्रम तथा पुनर्वासि मंत्री (श्री जयमुखलाल हाथी) : (क) सरकार को इंडियन नेशनल माइन के नाम की किसी खान के बारे में जानकारी नहीं है।

(ख) ऊपर के (क) को ध्यान में रखते हुए प्रश्न नहीं पैदा होता।

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI) : (a) The Government have no information about any mine by the name of the Indian National Mine.

(b) Does not arise, in view of (a) above.]

SETTING UP OF A MECHANISED FARM IN KERALA

1266. SHRIG. ACHUTHA MENON : Will the Minister of FOOD AND AGRICULTURE be pleased to state;

(a) the progress made in regard to the setting up of a Soviet aided mechanised farm in Kerala;

(b) Whether the site for the farm has been finally decided upon and whether land acquisition proceedings have started;

(c) what is the estimated expenditure on the farm by way of machinery, acquisition of land and pay of officials etc.; and

(d) what is the estimated employment potential of the farm ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) and (b) A site in Aralam area of Cannanore district is being actively considered for the setting up of the Central State Farm. The State Government will be asked to start land acquisition proceedings after a final decision has been taken.

(c) The detailed project report for the proposed farm is under preparation and it is not possible at this stage to give these details.

(d) The farm, when fully developed, may offer employment opportunities to about a thousand persons.

AMENITIES TO DISPLACED PERSONS FROM WEST PAKISTAN

1267. SHRI JAIRAMDAS DAULATRAM : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether there are still many thousands of displaced persons from

[English translation.

West Pakistan whose claims for compensation, pensions, gratuities and other dues have not yet been paid;

(b) whether there are still thousands of displaced families from West Pakistan who are living in kacha temporary barrack type accommodation without the civic amenities, enjoyed by other citizens in neighbouring municipal areas;

(c) whether there are still thousands of displaced persons from West Pakistan who are occupying small temporary wooden or other cabins for carrying on their trade or avocation to earn their livelihood; and

(d) if so, what are the concrete plans of Government to deal with each of the above problems ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) The following claims of displaced persons from West Pakistan are still pending for finalisation :—

No. of cases

- | | |
|--|--|
| (i) Compensation'cases
(11 fresh cases and
5,900 statements of
accounts). | 5,911
(Aggregate value
of these cases
is Rs. 83 lakhs.) |
| (ii) Pensions, gratuities
G.P. Fund, salary and security
deposits of ex-employees of
Govt., Local Bodies & former
princely States. | 10,004 |
| (iii) Claims of contrac-
tors etc. for supplies made
and services rendered. | 3,997 |
| (iv) Court deposits
not yet verified by
Pakistan. | 442
(Valued at Rs.
29.23 lakhs.) |
| (v) Court deposits
verified but not yet
received from Pakis-
tan. | 799
(valued at Rs.
9*48 lakhs.) |

(b) Nearly four thousand families of displaced persons are still staying in military barracks where, on arrival from West Pakistan, they were initially accommodated. The type of accommodation in these barracks is semi-permanent.